

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 31
(IB)-300(PB)/2020

IN THE MATTER OF:

Asset Care and Reconstruction Enterprises Ltd. ... Applicant/Petitioner
Vs
Sare Gurugram Pvt. Ltd. ... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016(CIRP).

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Akshay Mann, Adv. for the Applicant (Praveen Kumar Maduri) in IA-4534/2023
Mr. Sanjeev Gupta, Advocate in IA-3154/2024
Mr. Arun Kumar Advocate in IA-1317/2024
Mr. Nishant Awana, Ms. Rini Badoni, Ms. Nitya Sharma, Mr. Bhavesh Yadav, Ms. Rebecca Mishra, Advocates for Applicant - IIFL in IA no. 1070/2023
Mr. Ruchin Midha, Mr. Irshad Khan in IA-6181/2023
Mr. Chandrashekhar A Chakalabbi and Ms. Aishwarya N Hiremath, Advs. in IA No. 5964/23
Mr. Animesh Khandelwal, Rashi Gupta in IA 864/24
Mr. Nishant Awana, Ms. Rini Badoni, Ms. Nitya Sharma, Ms. Rebecca Mishra, Advs. in IA 1070/2023
Mr. Saurabh Yadav, Adv applicant in IA/5013/2023
Mr. Animesh Khandelwal Rashi Gupta for Applicant in IA No. 864/24
Mr. Harish Taneja, Advocate IA-5833/2023
Mr. C S Chauhan, Adv. in I.A. No. 2738 of 2023
Mr. Mansumyer Singh in 5551/2023
Mr. Saurabh Yadav, Adv in IA/5013/2023
Mr. Sanjeev Gupta, Mr. Thomas Oomman, Advs. in IA-3154/2024
Ms. Nitish Kant Sharma, Adv. in IA-5935/2021 for R-9 to R13, R-15, 17 & 22.
Mr. Abhishek Anand, Mr. Karan Kohli, Adv. In IA-1775/2023
Dr. Pankaj Garg, Sr. Adv., Ms. Nikita Garg Ms. Geetansh Nagpal, in IA/3139/2024
Mr. Abhay Kumar, Mr. Rahul Kumar, Advs. Ms. Vinod Bala Chaudhary, Adv. In IA-2331/23

For the SRA : Mr. Ajay Bhargava, Ms. Wamika Trehan, Ms. Raddhika K. Tandon, Mr. Siddhant Kumar, Advs.

ORDER

Application-wise, we called the Ld. Counsels for the parties.

Neither the Petitioner's Counsel except Mr. Abhishek Anand nor the Ld. Counsel Ms. Wamika Trehan for the SRA are able to give any factual argument.

Therefore there is an unnecessary waste of time. To avoid the same, we are simply adjourning the matter **to 20.08.2024**.

IA-5935/2021

Ld. Counsels for the parties appeared.

List the matter **on 20.08.2024**.

IA-341/2024

Ld. Counsel for the applicant appeared.

Ld. Counsel for the Respondent/SRA also appeared and sought time to file a response to the application.

At the request, list the matter **on 20.08.2024**.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)